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CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA 973/2004

New Delhi, this the 20th day of April, 2004

Hon'ble Sh. Sarweshwar Jha, Member (A)

Shri N.C. Saxena
Retired Inspector of Works (IOW)
Central Railway, Bhopal, Division,
presently residing at :

C/o Dr. Sudhir Chandra
M-II/III, I.I.T. Campus,
Hauz Khas, New Delhi-110 019.

...Applicant

(By Advocate Sh. D.R.Roy)

V E R S U S

Union of India through

1. Secretary Minisatry Railways
Rail Bhawan, New Delhi.
2. General Manager,
West Central Railway,
Victoria Terminals,
Mumbai.
3. Divisional Railway Manager,
West Central Railway, Habib Ganj,
Bhopal (M.P.).

...Respondents

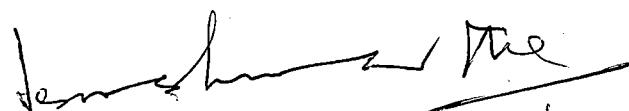
O R D E R (ORAL)

Shri Sarweshwar Jha,

Heard the 1d. counsel for the applicant.

2. The applicant has prayed for re-computing his pension and grant him the difference of pension due and drawn together with 24 % interest on delayed payments of the said amounts. He has also referred to the decisions of the Hon'ble Supreme Court in the matter.

3. On perusal of the facts as submitted by the applicant, it is observed that some inaccuracies/discrepancies have been noticed in the amounts which have been shown as having been restored in the pension

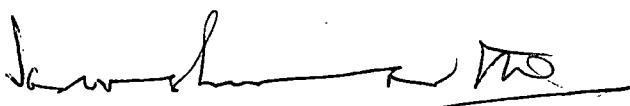


(92)

of the applicant and that he has submitted representations to the respondents seeking necessary corrections being carried out in these amounts. A copy of the representation as submitted by the applicant to the respondents is placed at page 18 of the OA. The last representation which has been submitted by the applicant to the respondents is only of 23-2-2004 and the same has been pending with the respondents till date. As the applicant has pointed out the necessary corrections which need to be carried out in his pension/restored pension vide his representation dated 23-2-2004 which is yet to be disposed of by the respondents and further that some more details have been submitted by the applicant including the relevant decisions of this Tribunal in support of his prayer, I consider it appropriate that this OA be disposed of at this stage itself without issuing notices to the respondents with directions to them to consider the representations as well as the OA treating it as another representation of the applicant and to dispose them of by issuing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

4. The 1d. counsel has prayed for and is allowed liberty to approach this Tribunal in the event of his grievance still surviving.

5. With this, this OA stands disposed of in the aforesated terms.



(Sarweshwar Jha)
Member (A)

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